

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-916(PB)/2020

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

v.

Sh. Balbir Sharma

.... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code

Order delivered on 20.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant Mr. S.L Gupta, Mr. Aditya Vikram Gupta, Advs.

ORDER

On having the Petitioner counsel stated that the answering Respondent died soon after this application has been filed, the Petitioner side is directed to take appropriate steps by next date of hearing.

List the matter on **25.11.2020**.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)